

State Vs. Akram Hussain

FIR No: 44/18

Under Section: 302/506 IPC

PS: Hauz Qazi

25.06.2020

Through video conferencing

Present: Sh. Alok Saxena, Ld. APP for the State.

Sh. Ashish Laroia, Ld. Counsel for the applicant.

Report from concerned jail superintendent has been received. As per same, the conduct of accused at jail is satisfactory. IO has already reported 'no previous involvement' of accused. The accused fulfills all the criteria as laid down by High Powered Committee vide minutes dated 18.05.2020.

In these circumstances, accused Akram Hussain is admitted on interim bail for a period of 45 days on furnishing PB in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent. Accused shall surrender on the expiry of period of 45 days.

Copy of the order be sent to concerned Jail Superintendent for information and compliance.

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by ANUJ
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Date:
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(Anuj Agrawal)
ASJ-03, Central District
Tis Hazari Courts, Delhi
25.06.2020

State Vs. Inderjeet @ Poppy

FIR No: 532/14

Under Section: 302/307/201/34 IPC

PS: Subzi Mandi

25.06.2020

Through video conferencing

This is fresh application for grant of bail.

Present: Sh. Alok Saxena, Ld. APP for the State.

Sh. Satish Kumar, Ld. Counsel for the applicant.

It is submitted by Ld. Counsel that applicant is seeking interim bail in view of guidelines laid down by HPC vide minutes dated 18.05.2020.

Report of IO has not been filed. State shall file its reply through IO/SHO inter-alia reporting the offences involved in the instant case, previous involvement of accused, if any.

Concerned Jail Superintendent shall also file a report about conduct of accused at jail.

Put up for hearing on 29.06.2020.

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2020.06.25
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(Anuj Agrawal)
ASJ-03, Central District
Tis Hazari Courts, Delhi
25.06.2020

State Vs. Nitin Kashyap & ors.

FIR No: 81/13

Under Section: 365/395/34 IPC

PS: Kashmere Gate

25.06.2020

Through video conferencing

Fresh miscellaneous application for issuing direction to Jail Superintendent, Tihar Jail filed on behalf of applicant Rahul Sharma.

Present: Sh. Alok Saxena, Ld. APP for the State.

Sh. Rishi Kant Mishra, Ld. Counsel for the applicant.

During the course of arguments, Ld. Counsel seeks liberty to withdraw the present application. Accordingly, the present application is dismissed as withdrawn.

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(Anuj Agrawal)

**ASJ-03, Central District
Tis Hazari Courts, Delhi**

25.06.2020

State Vs. Monu

FIR No: 81/13

Under Section: 365/395/412/34 IPC

PS: Kashmere Gate

25.06.2020

Through video conferencing

Present: Sh. Alok Saxena, Ld. APP for the State.

Sh. Kaushal Thakur, Ld. Counsel for the applicant.

As per application, the applicant has not been released from jail despite direction of this court. Let report be called from concerned Jail Superintendent in this regard.

Copy of the application filed be sent along with this order.

Put up for further hearing on 27.06.2020.

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Date: 2020.06.25
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(Anuj Agrawal)

ASJ-03, Central District
Tis Hazari Courts, Delhi
25.06.2020

State Vs. Ashish Mittal @ Rahul Mittal

FIR No: 140/18

Under Section: 307/34 IPC & 25/27 Arms Act

PS: Sarai Rohilla

25.06.2020

Through video conferencing

Fresh application for grant of interim bail.

Present: Sh. Alok Saxena, Ld. APP for the State.

Sh. Sunny, Ld. Counsel for the applicant.

Reply of IO filed. The same is perused.

The applicant is seeking interim bail on the ground that his case is covered vide minutes dated 18.05.2020 of High Powered Committee. It is argued by Ld. Counsel that though the applicant is involved in other cases as mentioned at para 8 of the application, however, he is on bail in said cases. It is further argued that his ailing old aged parents are suffering in the absence of accused and presence of accused is required to run the grocery shop of his father as all the labourers has left due to current pandemic.

Since the applicant is involved in other cases also as mentioned at para 8 of the application, therefore, the applicant does not fulfills the criteria as laid down by High Powered Committee vide minutes dated 18.05.2020. The factum of accused being on bail in said cases is immaterial as his previous involvement itself would disqualify him from being released on inteirm bail under the said guidelines.

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The reasons cited by accused for grant of interim bail does not disclose good grounds to be entertained as very incarceration of an accused not only curtails his 'personal liberty' but also certain other rights like 'right to maintain and take care of one's family' and 'right to earn livelihood'. Even otherwise, the accused is in custody since 20.02.2018, therefore, it is evident that his parents are maintaining themselves at their own (since long) even in his absence.

In these circumstances, I am not inclined to grant bail to accused/applicant Ashish Mittal @ Rahul Mittal. **Hence, bail application of accused Ashish Mittal @ Rahul Mittal is hereby dismissed.**

Copy of this order be given dasti to Ld. Counsel. Another copy of this order be also sent to concerned Jail Superintendent for information.

ANUJ
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Date: 2020.06.25
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(Anuj Agrawal)
ASJ-03, Central District
Tis Hazari Courts, Delhi
25.06.2020